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## **RAJYA SABHA**

Wednesday, the 2nd March. 1966/the llth Phalguna. 1887 (Saka).

The House met at eleven of the clock. CHAIRMAN in the Chair.

# ORAL ANSWERS TO QUESTIONS CRWT UTILISED TOR HOUSING SCHI

"290. SHRI D. THENGARI: Will the Minister of Works, Housing and Urban Development be pleased to state:

- (a) how far the State Governments have utilised the amount allotted for housing nes during the year 1964-65, Statewise; and
- (b) the names of the States which have failed to utilise the amount in full?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. BHAGAVATI): (a) and (b) A statement is laid on the Table of the House.

#### STATEMENT

#### Amounts allocated and drawn by State Governments during 1964-65 for various Housing Schemes

### (Figures in lakhs of rupees)

| Sl.* Name of the State |                   |       |     |            |            | Plan Funds                         |                                 | L.I.C. Funds     |                 |
|------------------------|-------------------|-------|-----|------------|------------|------------------------------------|---------------------------------|------------------|-----------------|
| No.                    | Name of the State |       |     |            |            | Central<br>assistance<br>allocated | Central<br>assistance<br>drawn* | Amount allocated | Amount<br>drawn |
| 1.                     | Andhra Pr         | adesh |     | 067        | •          | 58.03                              | 42-18                           | 150-00           | 150-00          |
| 2.                     | Assam             | •     | ě   | 1          | ě          | 21.97                              | 14.27                           | 50.00            | 50-00           |
| 3.                     | Bihar .           | ¥3    |     | <b>(•)</b> |            | 68+20                              | 102-77                          | 110-00           | 100-00          |
| 4.                     | Gujarat           | ě     |     |            | •:         | 150-70                             | 120-65                          |                  |                 |
| 5.                     | Jammu and         | Kash  | mir |            | *1         | 53.00                              | 42.63                           | 34.4             |                 |
| 6.                     | Kerala            | •     | *   |            | *5         | 37-60                              | 27.37                           | 40.00            | 40.00           |
| ~                      | Madhya Pr         | adesh |     | 346        | *          | 64-90                              | 62-91                           | 100.00           | 100-00          |
| 8.                     | Madras            |       |     | 7          | ¥i         | 103-10                             | 105-87                          | 150.00           | 150.00          |
| 9.                     | Maharasht         | ra    | •   | •          | 9.         | 249 • 60                           | 246.89                          | 150.00           | 150.00          |
| 10.                    | Mysore            | 5.5   | *   | •          | <b>P</b> E | 61 - 10                            | 54.90                           | 145.00           | 145.00          |
| 11.                    | Orissa            | 100   | *   | )>         | (6)        | 40-35                              | 33-35                           | 130.00           | 130-00          |
| 12.                    | Punjab            | ·*    |     | æ          | 141        | 15.60                              | 11.68                           | 200.00           | 200.00          |
| 13.                    | Rajasthan         |       | ş   | 4          | •          | 17.78                              | 16-12                           | 75.00            | 75-00           |
| 14.                    | Uttar Prade       | :sh   |     |            | (•)        | 108-68                             | 138-98                          | 50-00            | 50-00           |
| 15.                    | West Benga        | al    |     |            |            | 400-02                             | 251 - 51                        | 150-00           | 150.00          |
|                        | TOTAL             |       |     | 101        |            | 1,350-63                           | 1,272.08                        | 1,500.00         | 1,500.00        |

\*Note,—These figures represent the net amounts released to the State Governments during 1964-65. They also include arrear payments and additional Central assistance released in respect of employers' projects sanctioned prior to the 1st April, 1961

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SHRI D. THEKGAR1: Do the figures of the Central assistance drawn as given in the Statement include arrear payments and additional Central assistance released in respect of employers' projects sanctioned prior to the 1st April 1961? It is not clear from the Statement what exact amounts the State Governments have utilised for housing schemes. While all other State Governments have failed to utilise fully the Central assistance, may 1 know whether the Stae Governments of Bihar, Madras and Uttar Pradesh also did not utilise the assistance allocated to them? Will the hon. Minister clarify the position?

SHRI B. BHAGAVATI: Sir, the principal reason for this unsatisfactory performance is the fact that adequate funds for housing have not been provided in the State annual plans.

DIWAN CHAM AN LALL: Why were they not provided?

SHRI B. BHAGAVATI: Because they did not give high priority to housing as compared to power, irrigation and agriculture and that is probably the reason why they have not provided adequately for housing and that is the reason why they cannot take full advantage of Central assistance also.

SHRI D. THENGARI: In view of the chronic indifference of the State Governments regarding this problem, may I know how the Central Government proposes to overcome this difficulty and is the Government aware that houses meant for low-income group people are allotted to people in the higherincome groups?

SHRI MEHR CHAND KHANNA: I would not like to blame the State Governments to that extent. Sir, there are two aspects of this problem. One is the loan given to us which we pass on to the State Governments. From the L.I.C, the total allocation was Rs. 60 crores and every penny of it has been utilised. The other is about Rs. 20 crores provided in the State plans. About Rs. 13 or Rs. 14 crores —I am talking from memory—they have spent. There is a shortfall but that shortfall is on account of the fact that a part of this money had to be diverted on account of the emergency to some of the priority

projects like irrigation, food, agriculture and all that

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श्री राम सहाय : क्या में मंत्री महोदय से यह जान सकता कि अभी कोई तीन-बार महीने से यह जो लीन दिया जाता है उसे रोक लिया गया है ?

श्री मेहर चन्द खन्ना : लीन रीक तो नहीं लिया गया। फाइनेंस मिनिस्टर साहब ने हम से कहा था कि चंकि बजट की तकलीफ है, इसलिये जो कमिटेड एक्सपेंडीचर है उसके लिये पुछ लो। जब मैंने कमिटेड एक्सपेंडीचर पूछा तो 15 करोड़ २० जो बांटना था उससे ज्यादा था और 15 करोड़ का 15 करोड़ स्टेट गवनंमेंटस को दे दिया गया।

श्री विमलक्मार मन्तालालजी चौरहिया: क्या श्रीमान यह बतलायेंगे कि क्या 15 स्टेट्स में से केवल तीन स्टेट्स ऐसी रहीं जिन्होंने प्लान के लिये जो सेंट्रल असिस्टेंस अलोकेट किया था वह खर्च किया और उससे भी ज्यादा लिया और बाकी स्टेट्स ने पूरा खर्चा किया नहीं ? श्रीमान ने अभी जवाब में बताया कि यह इरिगेशन और दूसरे प्रोजेक्ट्स पर लगाया गया। में यह जानना चाहता हं कि यह स्टेट्स के सजेशन पर आपने दूसरे प्रोजेक्ट्स पर लगाया, या स्टेट्स ने नहीं लिया, इसलिये आपको दूसरे कामों पर इसको लगाना पडा ?

श्री मेहर चन्द खन्ना : मेरे अस्तियार में हो तो मैं उनको एक पैसा भी डाइवर्ट करने की इजाजत नहीं दूं, लेकिन प्लानिंग कमीशन का भी इस बात में बहुत-सा हिस्सा हो जाता

PANDIT S. S.'N. TANKHA: Apart from the funds' which are' placed at the disposal of the State Governments by the Centre, may I know whether there are any States and, if so, which are those States which place part of their own funds also for building purposes?

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SHRI MEHR CHAND KHANNA: These are all social housing schemes. 1 am not talking of the P.W.D, or the C.P.W.D, schemes. These are social housing schemes and they have been in existence for about IO or 12 years. There are various schemes like low-income group, middle-income rental, slum clearance, industrial labour, plantation labour and ihe like. We are talking of those schemes. They are divided into two heads, the L.I.C, loan schemes and the other schemes for which there is a certain amount of allocation from the Centre.

ARJUN ARORA: May I know if the Government has considered the recommendation of the Conference of Housing ministers at Chandigarh in 1964 that the work, of housing in various states and at the Centre be handed over to Housing Boards and is so, what is the decision the Government has taken with regard to that?

SHRI MEHR CHAND KHANNA: That was not the recommendation of the Chandigarh Conference. The recommendation of the Chandigarh Conference was that the work of housing should be centralised at Ihe Centre and in the States. So I wrote to the various Chief Ministers drawing their attention to this recommendation and quite a number of them have accepted my suggestion.

SHRI DEOKINANDAN NARAYAN: May I know what amounts were allotted for housing schemes and how much of those amounts was allotted for rural housing and whether the amount allotted for rural housing was utilised by all the States or by some States and, if so, by which States?

SHRI MEHR CHAND KHANNA: I have not got the break-up of rural housing visa-a-vis the other schemes, but I have already stated and I repeat it also that the performance on the rural side has not been very encouraging. With that end in view we have now taken a revised decision whereby we are giving bigger incentives for the construction of houses in the rural sector.

DR. M. M. S. SIDDHU: May I know from the hon. Minister whether under the

slum clearance schemes the State Governments have not been able to give the amount oi subsidy required with the result that the local bodies have not been able to fulfil any target with regard to slum clearance? Secondly, if the slum clearance houses have been built, they have been given on economic rents rather than on subsidised

SHRI MEHR CHAND KHANNA: 1 Id only venture to give a reply to the first part of the question because for the second part 1 will have to collect the information from the State Governments. Sir, ihere is a little bit of truth in it that the slum clearance schemes have not received al tention which the people and the Government would desire to be given. That matter was also discussed in the Housing Ministers' Conference at Chandigarh and about a month ago-before Mr. T. T. Krishnamachari handed over charge, two days before that—he was kind enough to increase the amount of subsidy and loan under 'Slums' from 75 per cent, to 87i per cent. So now the State Governments would be required to pay only 121 per cent. instead of 25 per cent, as before and I am hoping that with that increase in subsidy from he Centre. We will be able to take up the slum clearance schemes more effectively.

SHRI OM MEHTA: How much amount was allotted to Jammu and Kashmir State and how much out of it remained unutilised?

SHRI MEHR CHAND KHANNA: [ have not got the figures but if the hon. Member would like me to say so, the performance in Jammu and Kashmir State has not been very encouraging.

PROF. M. B. LAL: Does not the Minister think that the break-up is necessary to assess the success in the rural area?

SHRI MEHR CHAND KHANNA: I do admit that and with that end in view we have taken certain steps to see that a greater incentive is given in the rural sector and we try to help the rural population as far as we can.